

ITEM NO.29

Virtual Court 1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 96/2020

NISAR AHMED SAYED BILAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 03-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Gaurav Agrawal, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. B.V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioner is given liberty to move the learned Chief Justice of High Court of Judicature at Bombay in the instant matter.

The learned Chief Justice may take an appropriate decision.

The instant writ petition is disposed of accordingly.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

Signature Not Verified

Digitally signed by
SANJAY KUMAR
Date: 2020.06.03
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